

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4394
ANSWERED ON:04.08.2009
PERMISSION FOR MINING IN ORISSA
Laguri Shri Yashbant Narayan Singh

Will the Minister of MINES be pleased to state:

- (a) the number of companies granted permission for mining in Orissa;
- (b) whether any agreements were signed before granting such permission;
- (c) if so, the salient features thereof;
- (d) whether the said companies have not complied with various terms and conditions of the said agreements; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

- (a) Mineral concessions i.e. Reconnaissance Permit (RP), Prospecting Licence (PL) and Mining Lease (ML) are granted by the respective State Governments and prior approval of the Central Government is required only for the minerals mentioned in the First Schedule of the Mines and Minerals (Development & Regulation) Act, 1957 before grant of mineral concession by the State Government. During the last three years Ministry of Mines has granted prior approval in 9 cases for ML in Orissa.
- (b) to (e) State Governments, including Orissa often grant mineral concessions to companies with whom they have entered into Memoranda of Understanding (MoUs) or Agreements. However such MoUs are not provided within the MMDR Act and compliance of MoUs are enforced by the State Government in accordance with the applicable law. Accordingly the Central Government does not maintain details of such MoUs/Agreements.